

**CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH, AHMEDABAD.**

**OA No.489/2014 with MA No.337/2014**

**This the 23<sup>rd</sup> day of July, 2021.**

**Coram : Hon'ble Shri Jayesh V.Bhairavia, Member (J)  
Hon'ble Dr. A.K.Dubey, Member (A)**

Shri Maganbhai Ukabhai Chauhan  
S/o. Shri Ukabhai Rajabhai Chauhan  
Gramin Dak Sevak, Mailman  
Head Record Office, RMS 'AM' Division,  
Ahmedabad 380 002.  
Residing at : 21<sup>st</sup> Line, Shitalnagar  
Opp. Post Office,  
Amraiwadi, Ahmedabad 380 026. .... Applicant

(By Advocate : Shri A.D.Vankar)

Versus

1. Union of India  
Notice to be served through:  
Secretary to the Govt. of India  
Ministry of Communication & I.T.  
Department of Posts,  
Dak Bhavan, Sansad Marg,  
New Delhi – 110001.
2. Chief Postmaster General  
Gujarat Circle, Khanpur,  
Ahmedabad 380 001.
3. Sr. Supdt. of RMS 'AM' Division  
Ahmedabad – 380 002.
4. Head Record Officer  
H.R.O. RMS 'AM' Division,  
Ahmedabad-2 ..... Respondents

(By Advocate : Ms. R.R.Patel)

**ORDER (ORAL)**

**Per : Hon'ble Shri J.V. Bhairavia, Member (J)**

Standing counsel for the respondents, Ms. R.R.Patel has placed on record a copy of the Charge Report of Assumption of the applicant i.e. Shri M.U.Chauhan as MTS H.R.O., Ahmedabad-2 dated 31.12.2015 and vide report dated 30.09.2018, the applicant had been relieved since he has been superannuated on 30.9.2018. It is submitted that subsequently, vide corrigendum, the respondents have issued another order whereby the respondents have decided that appointment of GDS to MTS of the applicant be read as order dated 11.12.2015 instead of 11.12.2012 and order dated 23.12.2015 instead of 23.12.2012.

2. The applicant while working as GDS was selected for the post of MTS and thereafter as stated herein above, the applicant has been superannuated on 30.9.2018 from the post of MTS. In view of it, the grievance raised in this OA does not survive.

3. Since the applicant has accepted the promotion order dated 23.12.2015 as MTS and rendered his service and superannuated on 30.9.2018, we do not find any grievance left out. In view of this factual matrix, the OA stands disposed of. MA No.337/2014 also stands disposed of.

**(A.K.Dubey)**  
**Member (A)**

**(J.V.Bhairavia)**  
**Member (J)**